

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G" NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

**आ.अ.सं./I.T.A No.1085/Del/2020
निर्धारणवर्ष/Assessment Year: 2010-11**

Shyam Sunder H.No. 119, Fairan, VPO, Baliyana, Rohtak, Haryana PAN No.CXXPS1250C	बनाम Vs.	ITO, Ward-4, Rohtak, Haryana.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

Assessee by	None
Revenue by	Shri Anuj Garg, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	09.11.2023
उद्घोषणाकीतारीख/Pronouncement on	31.01.2024

आदेश /ORDER

PER C.N. PRASAD, J.M.

This appeal is filed by the Assessee against the order of the Ld. CIT(Appeals), Rohtak dated 13.01.2020 for the AY 2010-11.

2. In spite of service of notice through speed post, acknowledgement due, none appeared on behalf of the assessee, nor any adjournment was moved.

3. In the circumstances, we dispose of the appeal on hearing the Ld. DR. In Form No.36 filed by the Assessee the Assessee has raised the following grounds: -

1. *“The order was passed by the Hon’ble CIT was unfair.*
2. *The Hon’ble CIT was Pre intention to making the Assessment Order.*
3. *The Hon’ble CIT has passed the order in bad in law.”*

4. Other than the above grounds, the Assessee has not raised any other ground expressing his grievance and aggrievedness against the order of the Ld.CIT(A).

5. On a plain reading of the above grounds, we noticed that all the three grounds are general in nature and in the absence of any specific ground raised by the assessee, thus, this appeal is liable to be dismissed in *limine*.

6. In the result, appeal of the Assessee is dismissed in *limine*.

Order pronounced in the open court on 31/01/2024

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 31/01/2024

*Kavita Arora, Sr. P.S.

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT
(DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi